

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Hindu Widows Marriage Act, 1937

1 of 1347

CONTENTS

- 1. Short Title, Commencement And Extent
- 2 . <u>Remarriage Of Hindu Widow And Her Issues Rights Of</u> Inheritance
- 3. <u>Performance Of Ceremonies, Etc., For Remarriage Of Widow</u>
- 4. Widow Under Sixteen Years Of Age Not To Remarry
- 5. Extinction Of Rights Of Widow In Property Of Deceased Husband
- 6. Saving Of Rights Of Widow In Other Property

Hindu Widows Marriage Act, 1937

1 of 1347

PREAMBLE

WHEREAS it is expedient toenact a law validating the remarriage of Hindu widows; it is hereby enacted as follows:-

1. Short Title, Commencement And Extent :-

This Act may be called "the Hindu Widows Marriage Act"; and it shall come into force in the whole of the 1[Hyderabad area of the State of Maharashtra] from the 2[date of its publication in the 3[Official Gazette].

2. Remarriage Of Hindu Widow And Her Issues Rights Of Inheritance:

Notwithstanding an interpretation of the Hindu Law or the existence of any custom to the contrary, every Hindu widow may remarry any Hindu whom she could have married in accordance with the provisions of the Hindu Law if that were her first marriage. Such remarriage shall not be deemed invalid and the issue born of her shall have the same rights of inheritance as could be enjoyed

^{1.} Substituted by A. O., 1956 and 1960.

^{2.} Published in the Official Gazette, dated 17th Bhaman, 1347 F.

^{3.} Substituted by A. O., 1956.

by the Punar Bhava Putra under the Hindu Law.

3. Performance Of Ceremonies, Etc., For Remarriage Of Widow:-

4. Widow Under Sixteen Years Of Age Not To Remarry :-

Notwithstanding anything contained in this Act, no widow under sixteen years of age shall re-marry, nor shall her guardian, if any, cause her to marry.

Explanation.- For purposes of this section a widow who has completed the sixteenth year of her age shall be deemed to be a major.

5. Extinction Of Rights Of Widow In Property Of Deceased Husband:-

The remarriage of a widow shall have the effect of extinguishing all the rights enjoyed by her in the property of the deceased husband as a widow under the provisions of the Hindu Law, and the other legal heirs shall inherit the property of her deceased husband as if she were dead; but this shall have no effect where according to the custom of a sect the rights of a widow are not extinguished on remarriage.

NOTES

Upon remarriage widow forfeits her right to succeed to her the husbands estate and not to the estate of any other person such as her son by the previous marriage as his mother.- Pannalal v. Harma Bai, AIR 1950 Hyd. 37.

6. Saving Of Rights Of Widow In Other Property :-

Except as is specified in section 5, no widow shall on account of remarriage be deprived of any such property or lose any of her

rights as may otherwise be vested in her; and every widow who remarries shall have the same rights as regards inheritance in the property of her second husband as she would have had, if that were her first marriage.